

ITEM NO.52

COURT NO.9

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 10107/2018

(Arising out of impugned final judgment and order dated 24-04-2018 in CRLA No. 1249/1983 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

RAMENDRA ALIAS RAVINDER

Respondent(s)

IA No. 164296/2018 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 1081/2020 - EXEMPTION FROM FILING O.T.

IA No. 164295/2018 - EXEMPTION FROM FILING O.T.

Date : 22-01-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Petitioner(s) Mr. Brijender Chahar, Sr. Adv.
Mr. Kamlesh Kkumar Maurya, Adv.
Mr. Vishwa Pal Singh, AOR
Mr. Adesh Kr. Gill, Adv.
Mr. Y. P. Singh, Adv.
Mr. Ashutosh Bhardwaj, Adv.
Ms. Bhavya Tyagi, Adv.
Mr. Akash, Adv.

For Respondent(s) Mr. Prafulla Kumar Behera, Adv.
Mr. S. S. Nehra, AOR
Mr. Rajendra Verma, Adv.
Ms. Sundri Rawat, Adv.
Mr. Vikrant Nehra, Adv.
Mr. Sanjay Singh, Adv.
Ms. Mamta Bholia, Adv.

UPON hearing the counsel the Court made the following
O R D E R

On 16.01.2024, the respondent made a statement that the sole respondent has expired. But on an enquiry made by the petitioner, it

reveals that the sole respondent is alive.

Therefore, this matter requires to be decided on merits.

Re-list after eight weeks.

Let the lower court record be called for in the meantime.

(JAYANT KUMAR ARORA)
ASTT. REGISTRAR-cum-PS

(VIRENDER SINGH)
BRANCH OFFICER